

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 265 OF 2019 &  
IA NOS. 1339, 1340 & 1407 OF 2019**

**Dated: 02<sup>nd</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GSPL India Transco Ltd. ... Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran, Sr. Adv.  
Mr. Piyush Joshi  
Ms. Sumit Yadava  
Mr. Abhishek Prakash  
Ms. Anisha Bhattacharya  
Mr. Sbhubham Arya

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Ms. Vidhi Thukral (Rep.) for PNGRB

**ORDER**

Heard Sr. learned counsel, Mr. M.G.Ramachandran appearing for the Appellant as well as Mr. Prashant Bezuburah appearing for the Respondent – Board.

Learned counsel for the Respondent Board placed on record Office Memorandum dated 23.07.2019, wherein, a Committee is constituted to resolve pending issues between the Appellant, GITL & RFCL. Further, we find that RFCL is not a party to the proceedings. The controversy ultimately if allowed in favour of Appellant, would affect the interest of RFCL. Therefore, we direct the Appellant to implead RFCL as a party to the proceedings forthwith and issue notice to them. Dasti, in addition, is permitted.

List the matter on **09.08.2019**.

**(B.N. Talukdar)  
Technical Member (P&NG)**  
*Bn/kt*

**(Justice Manjula Chellur)  
Chairperson**